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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1112/94.

Date of decision: 20-8-1997.

Between:

A. Ravindra nath Reddy. .. Applicant

And

1. The Chief Personnel Officer, S.C.Railway,
4th Floor Rail Nilayam, Secunderabad.
2. The Divisional Railway Manager, Hyderabad
Division, S.C.Railway, Secunderabad.
3. The Senior Divisional Personnel Officer,
and Chairman Railway Schools, S.C.Rly.,
Hyderabad Division, Secunderabad.
4. The Deputy Chief Personnel Officer (L & W)
Railway Nilayam, Secunderabad.
5. v.Gopala Krishna, T.G.T., Maths
~~Six~~
6. P. Yellaiah. .. Respondents.

Counsel for the applicant: Sri K.R.Srinivas.

Rajeswara Rao

Counsel for respondents: Sri Devaraj for official respondents.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri R. Rangarajan, Member (A))

None for the applicant. Heard Sri Devaraj, learned
counsel for the official respondents. Notice has been issued
to Respondents 5 and 6. Respondent ^{ve} has received the notice.

: 2 :

Respondents 5 and 6 called and found absent.

This O.A., is filed to set aside the orders dated 11--7--1994 of the 2nd respondent whereby his representation for giving him seniority above Respondent No.6 was rejected, and for a consequential direction to the respondents to fix the seniority of the applicant in terms of para 303 of IREM Volume I above the 6th respondent and to consider his case for promotion to the post of PGT/JL in Maths (T.M.).

When the O.A., was taken up for hearing the learned counsel for the respondents submitted their reply in this connection. The learned counsel for the respondents has enclosed to the reply, the provisional seniority list bearing No. YP/594/SCH/Seniority(TM) dated 31-3-1997. In that provisional seniority list the name of the applicant has been figured at Sl.No.31 and he was shown above Respondent-6 whose name figures at Sl.No.32. When we questioned the learned counsel for the respondents ^{whether} when the provisional seniority list dated 31-3-1997 has been made final, the learned counsel submitted that the provisional seniority list has already been made final and as per that, the request of the applicant for showing his ^{name} above the Respondent No.6 has been complied with. The learned counsel for the respondents submits that the above information is on the basis of the instructions of his client represented by Sri K.S.P.Reddy, L_{aw}/ Assistant,

: 3 :

South Central Railway.

The learned counsel for the respondents ~~further~~ submitted that he has informed the above by phone to sri K.R.Srinivas who is the counsel for the applicant.

~~and~~ In view of the submissions made by the learned counsel for the respondents, it has to be held that the prayer of the applicant in this O.A., has already been complied with. Thus the O.A., has become infructuous.

The O.A., has been dismissed as infuctuous but the consequential benefits that arise on account of the fixation of his seniority over Respondent No.6, should be given to the applicant in accordance with the rules. There will be no order as to costs.


B.S.JAI PARAMESHWAR

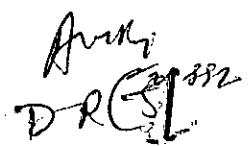
MEMBER (J)

20.8.97


R.RANGARAJAN,
MEMBER (A)

Date: 20--8--1997.

Dictated in open Court.


DR (S)

sss.

29/97

(8)

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.R. GARIJAN : M (M)

AND

THE HON'BLE SHRI B.S. JAI PRAKASH MEGHJALI :
(M) (J)

Dated: 20-8-97

~~ORDER~~ / JUDGEMENT

M.A/R.A/C.A.NO.

in

C.A.NO. 1112/94

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn ~~or withdrawn~~

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

